

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 130
(IB)-16(PB)/2020

IN THE MATTER OF:

Praveen Aggarwal

.... Applicant/petitioner

Vs.

Emmar MGF Land Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.03.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Pawan Kumar Ray, Ms. Rit Arora, Advs.

For the Respondent : Mr. Divyam Aggarwal, Ms. Pallavi Kumar, Ms. Surbhi Gupta, Advs.

ORDER

Learned counsels for both the sides are present. It is submitted by the counsel for the corporate debtor that the parties have settled the matter. However, learned counsel for the financial creditor states that he has no instructions to apply for withdrawal of the present petition.

Adjourned to 16.04.2020.

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(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

12.03.2020
Aarti Makker